

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A. NO. 582 OF 2024

IN THE MATTER OF:

RAKESH KUMAR ... APPLICANT

VERSUS

THE UNION OF INDIA & ORS. ... RESPONDENTS
N.D.O.H.: 17.02.2025

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DELHI.
DATED:

Filed by:

Randhir Kumar *Surender Soni*
RANDHIR KUMAR & SURENDER SONI
ADVOCATE
COUNSEL FOR RESPONDENT NO.57

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A. NO. _____ OF 2024

IN THE MATTER OF:

RAKESH KUMAR ... APPLICANT

VERSUS

THE UNION OF INDIA & ORS. ... RESPONDENTS

REPLY ON BEHALF OF THE RESPONDENT NO.57

MOST RESPECTFULLY SHOWETH:

PRELIMINARY OBJECTIONS:

1. That the present application filed by the applicant is not maintainable and liable to be dismissed against the answering respondent as the same is nothing but an abuse of the process of law and has been filed by the appellant with illegal and malafide intention with a view to extort money by illegal means from the answering respondent.
2. That the present application filed by the applicant is not maintainable and liable to be dismissed as the

same is without any merits against the answering respondent.

3. That the present application is not maintainable and liable to be dismissed as the applicant has not come before this Hon'ble Court with clean hands and have concealed the material and vital facts from this Hon'ble Court thereby attempted to misguide and mislead the Hon'ble Court. Whereas the fact remains that the answering respondent has not violated any law of the Air (Prevention and Control of Pollution Act, 1981) and Environment Protection Law.

4. That the applicant has not filed or placed on record a single document or any material evidence in support of the allegations against the answering respondent and to show that the answering respondent has committed any breach of law.

However, no relief is prayed for in the present application against the answering respondent.

5. That it is pertinent to mention here that the answering respondent is a small industry of manufacturing juice and beverage by following all rules and regulations issued by the State Pollution Control Board Haryana. The answering respondent has limited work of four months in a year during summer season and the remaining eight months the work of the answering respondent remains closed. There are about 13 employees employed with the answering respondent.
6. That in summer season juices and beverages are manufactured through green and clean energy by the respondent i.e. by using electricity, biogas and CNG which do not cause any pollution. Therefore, the answering respondent has not violated any provisions of law or rules and regulations issued by the concerned authority as well as State

Government to control the pollution. Thus, the present application deserves to be dismissed.

7. That neither any survey nor any inspection has ever been conducted at the premises of the answering respondent by any authority regarding violation of pollution norms nor the concerned authority has ever issued any show cause notice to the answering respondent in respect of the subject matter of the present application. No samples have ever been taken by any authority including the applicant to prove that the answering respondent is causing pollution. It is pertinent to mention here that Section 26 of the Air (Prevention and Control of Pollution) Act, 1981 states regarding power to take samples of air or emission and procedure to be followed in connection therewith. As per Section 28 of the said Act, the samples are required to be sent to the State Air Laboratories for analysis or tests, but in the present case, the said process has not

been followed, therefore, the present application is liable to be dismissed.

8. The present application is based on false, frivolous and baseless facts which have no iota of truth and the same is liable to be dismissed at the threshold.
9. That the present application does not disclose as to what manner and through which equipments/fuels etc. the answering respondent is emitting pollution. Therefore, the present application is liable to be dismissed against the answering respondent.
10. That the present application filed by the applicant is not maintainable and liable to be dismissed as no cause of action has arisen in favour of the applicant and against the answering respondent.

REPLY ON MERITS:

1. That para No.1 of the application is denied for want of knowledge.

2. That para No.2 of the application needs no reply being matter of record.
3. That para No.3 of the application needs no reply being matter of record.
4. That para No.4 of the application needs no reply being matter of record.
5. That para No.5 of the application needs no reply being matter of record.
6. That para No.6 of the application needs no reply being matter of record.
7. That para No.7 of the application needs no reply being matter of record.
8. That in reply to para No.8 of the application, it is submitted that the present application is based on false, frivolous, baseless and concocted facts and the answering respondent has nothing to do with the allegations made in the present

application because the answering defendant has not done any of causing or emitting any pollution.

9. That para No.9 of the application is wrong, false and denied. It is submitted that the present application is filed by the applicant in order to harass the answering respondent in a false litigation. The answering respondent is being dragged into this false litigation without any involvement and no documentary proof to prove the indulgence of the answering respondent in the present matter is put on record.
10. That para No.10 of the application is wrong, false and denied. It is submitted that the answering respondent has limited work only for four months of summer season in a year and for rest of the period the work of the answering respondent remains closed. Therefore, the allegations made in the para under reply are false, baseless and concocted.

11. That para No.11 of the application is wrong, false and denied. As the present application is based on false, frivolous and concocted facts, therefore no orders are required to be passed against the answering respondent.

REPLY TO BRIEF FACTS:

1. That para No.1 of the application needs no reply. However, the applicant is put to strict proof thereof.
2. That para No.2 of the application needs no reply. However, the applicant is put to strict proof thereof.
3. That para No.3 of the application needs no reply. However, the applicant is put to strict proof thereof.
4. That para No.4 of the application needs no reply. Regarding the facts relating to the law laid down by the Hon'ble Apex Court are matters of record.

5. That para No.5 of the application needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Commission are matters of record.
6. That para No.6 of the application needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Commission or Tribunal are matters of record.
7. That para No.7 of the application needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Tribunal are matters of record.
8. That para No.8 of the application needs no reply. However, the applicant is put to strict proof thereof.
9. That para No.9 of the application needs no reply. However, the applicant is put to strict proof thereof.
10. That para No.10 of the application needs no reply. However, the applicant is put to strict proof thereof.

11. That para No.11 of the application needs no reply.
However, the applicant is put to strict proof thereof.
12. That para No.12 of the application needs no reply.
However, the applicant is put to strict proof thereof.
13. That in reply to para No.13 of the application, it is submitted that the answering respondent is following the orders passed by the Hon'ble Courts and Tribunals in running his business.
14. That in reply to para No.14 of the application, it is submitted that the answering respondent is following the orders passed by the Hon'ble Courts and Tribunals in running his business. However, the work of the answering respondent remains closed in winter season and the answering respondent runs its business activities only for four months of summer season.

15. That para No.15 of the application needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Apex Court are matters of record.
16. That para No.16 of the application needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Apex Court are matters of record. However, it is submitted that the business of the answering respondent runs only four months of summer seasons by following all rules and regulations/guidelines issued by the concerned authorities and complying with the orders of the Hon'ble Apex Court and Tribunals.

REPLY TO GROUNDS:

- A. That this ground needs no reply. However, the application is put to strict proof thereof.
- B. That this ground relates to the concerned Authorities, therefore, needs no reply.

- C. That this ground needs no reply as the same relates to respondent No.5. However, the application is put to strict proof thereof.
- D. That this ground needs no reply as the same relates to respondent No.5. However, the application is put to strict proof thereof.
- E. That this ground needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Tribunal, the same are matters of record.
- F. That this ground needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Tribunal, the same are matters of record.
- G. That in reply to this ground it is submitted that the answering respondent is following all rules and regulations issued by the Hon'ble Tribunal and the State Pollution Control Board as well as Central Pollution Control Board and other concerned

authorities, in running its business as submitted in foregoing paras of the reply. Therefore, no orders/directions are required to be passed against the answering respondent.

- H. That this ground needs no reply. However, the applicant is put to strict proof thereof.
- I. That this ground needs no reply. Regarding the facts relating to the orders/law passed and laid down by the Hon'ble Apex Court, the same are matters of record.
- J. That this ground needs no reply. Regarding the facts relating to the orders/law passed and laid down by the Hon'ble Apex Court, the same are matters of record.
- K. That this ground needs no reply. However, the applicant is put to strict proof thereof.

Para regarding jurisdiction, it is submitted that the Hon'ble Court has no jurisdiction to try, decide and entertain the present petition as business/work place of the answering respondent is located in Hissar, Haryana.

Para regarding limitation and cause of action, it is submitted that no cause of action ever arose in favour of the applicant and against the answering respondent and the present application is barred by law of limitation.

The prayer clause of the application is wrong, false and denied. It is submitted that in view of the above submissions, the applicant is not entitled to any relief as alleged in the petition against the answering respondent.

In view of the facts set out herein above, and the submissions made herein above, the applicant is not entitled to any relief as alleged against the answering respondent. It is most respectfully prayed that this Hon'ble Court be pleased to dismiss the present

application with exemplary cost against the answering respondent.

[Signature]
For Fruit Jump India Pvt. Ltd.
 RESPONDENT NO.57

DELHI.

Director

DATED:

THROUGH

[Signature]

RANDHIR KUMAR & SURENDER SONI
 ADVOCATE
 COUNSEL FOR RESPONDENT NO.57

VERIFICATION:

Verified at Hissar on this ___ day of January, 2025 that the contents of the reply to the application are true and correct to my knowledge and those of paras No.1 to 10 of the preliminary objections are based upon legal information received and believed to be true. Last Para is prayer to this Hon'ble Court.

[Signature]

[Signature]
 RESPONDENT NO.57

For Fruit Jump India Pvt. Ltd.

Director

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A. NO. _____ OF 2024

IN THE MATTER OF:

RAKESH KUMAR ... APPLICANT

VERSUS

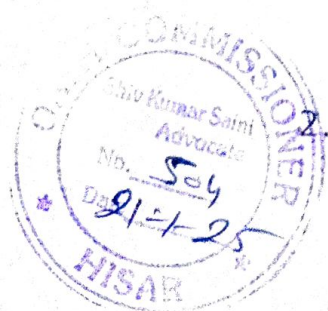
THE UNION OF INDIA & ORS. ... RESPONDENTS

AFFIDAVIT

I, Surender Kumar S/o Deena Nath, authorized signatory of M/s Fruit Jump India Pvt. Ltd., 6th Mile Stone, Jind Road, Hansi, Hisar Haryana, do hereby solemnly affirm and declare as under:-

1. That I am the authorized signatory respondent No.57 in the above noted application and am well conversant with the facts of the case and as such competent to swear this affidavit.

That the accompanying reply to the application has been drafted by counsel for the respondent No.57 under its instructions and the contents thereof have



been read over and explained to me in vernacular and after understanding the contents of the same, I state that the same are true and correct to my knowledge derived from the records. The contents of the accompanying reply to the application may be read as part and parcel of this affidavit and the same are not being repeated herein for the sake of brevity.

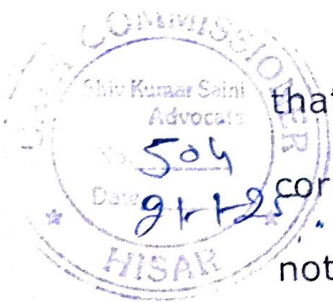
[Handwritten signature]

DEPONENT

VERIFICATION:-

Verified at Hissar on this ___ day of January, 2025

that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.



[Handwritten signature]

Certified that the above was declared on oath before me on this... 91... day of... 2025 at... Hissar... in the presence of... by... who is... assisted by Sh... Suren das Saini... Certified further that this affidavit has been read & explained to... the declarant who declared perfectly to understand the same at the time making thereof.

[Handwritten signature]

DEPONENT

[Signature]
Oath Commissioner, HISSAR

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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THE UNION OF INDIA & ORS.

... RESPONDENTS

N.D.O.H.: 17.02.2025

LIST OF DOCUMENTS

1. Authorization letter made by the respondent company in favor of the respondent.
2. Copy of Aadhar Card
3. Copy of Udyam Registration Certificate.
4. Certificate of Incorporation.

DELHI.

DATED:

THROUGH



RANDHIR KUMAR & SURENDER SONI
ADVOCATES
COUNSELS FOR RESPONDENT NO.57

All Subject to Hansi Jurisdiction



FRUIT JUMP INDIA PVT. LTD.

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(Manufacturers of High Quality FRUIT DRINK)

📍 6 K.M. Stone, Jind Road, HANSI-125033 Distt. Hisar (Haryana)

M. 92151-31525 88130-49200 98125-56008 E-mail : fruitjump874@gmail.com

Date: 17.01.2025

At the Board Meeting of Fruit Jump India Private Limited

The Board of Directors of Fruit Jump India Private Limited, in their meeting held on 17.01.2025 at 270, Sector – 6, Model Town, Hansi, District – Hisar, Haryana, discussed and passed the following resolution:

Resolved that:

1. **Surrender Kumar**, Director of the Company, be and is hereby authorized to represent the Company in all matters, communications, and notices related to the National Green Tribunal (NGT), New Delhi.
2. Surrender Kumar is authorized to take all necessary actions, sign documents, respond to notices, attend hearings, and take any other steps necessary for the legal and regulatory requirements with respect to the National Green Tribunal.
3. This authorization includes the power to receive, acknowledge, and respond to all communications, applications, or proceedings related to the Company's matters before the National Green Tribunal.
4. Any actions, decisions, or responses taken by Surrender Kumar in relation to the above-mentioned matters are deemed to be as effective and binding as if done by the Board of Directors.

FURTHER RESOLVED THAT a copy of this resolution be given to Surrender Sharma for records and any necessary legal purposes, and that the company's Secretary or other authorized personnel provide assistance in any procedural formalities associated with the matter.

This resolution was passed by the Board of Directors unanimously.

For Fruit Jump India Pvt. Ltd.

[Signature]
Director

For Fruit Jump India Pvt. Ltd.

[Signature]
Director

For Fruit Jump India Pvt. Ltd.

[Signature]
Director



भारत सरकार

Government of India



सुरेंद्र कुमार
Surender Kumar
जन्म तिथि/DOB: -
पुरुष/ MALE

Handwritten signature in blue ink



भारतीय विशिष्ट पहचान
कार्ड

पता:
दीना नाथ, हाउस एन0-270, विभाग -6, हांसी, हिंसा
हरियाणा - 125033

Address:
S/O, Deena Nath, House NO-270, Sector -6,
Hansi, Hisar,
Haryana - 125033



UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-HR-06-0007039

NAME OF ENTERPRISE

M/S FRUIT JUMP INDIA PRIVATE LIMITED

TYPE OF ENTERPRISE *

SNo.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Small	09/05/2023
2	2022-23	Small	26/06/2022
3	2021-22	Small	24/05/2021

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	HR06B0002689	FRUIT JUMP INDIA PRIVATE LIMITED

OFFICIAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	6TH KM STONE	Name of Premises/ Building	FRUIT JUMP INDIA PRIVATE LIMITED
Village/Town	JIND ROAD	Block	GANGAN KHERI
Road/Street/Lane	HANSI	City	HISAR
State	HARYANA	District	HISAR, Pin 125033
Mobile	9215131525	Email:	FRUITJUMP@SPGOYALHANSI.IN

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

20/11/2013

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

20/11/2013

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	10 - Manufacture of food products	1030 - Processing and preserving of fruit and vegetables	10304 - Manufacture of fruit or vegetable juices and their concentrates, squashes and powder	Manufacturing

DATE OF UDYAM REGISTRATION

21/05/2021

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 05/04/2024

For any assistance, you may contact:

1. District Industries Centre: HISAR (HARYANA)
2. MSME-DFO: KARNAL (HARYANA)

Visit : www.msme.gov.in ; www.dcrmsme.gov.in ; www.champions.gov.in



BE A CHAMPION
with the
Ministry of
MSME

Type of Enterprise	SMALL	Major Activity	Manufacturing
Type of Organisation	Private Limited Company	Name of Enterprise	M/S FRUIT JUMP INDIA PRIVATE LIMITED
Owner Name	M/S FRUIT JUMP INDIA PRIVATE LIMITED	PAN	AACCF3914H
Do you have GSTIN	Yes	Mobile No.	9215131525
Email Id	FRUITJUMP@SPGOYALHANSI.IN	Social Category	General
Gender	Male	Specially Aabled(DIVYANG)	No
Date of Incorporation	20/11/2013	Date of Commencement of Production/Business	20/11/2013

Bank Details

Bank Name	IFS Code	Bank Account Number
PUNJAB NATIONAL BANK	PUNB0329000	3290008700003000

Employment Details

Male	Female	Other	Total
18	0	0	18

Investment in Plant and Machinery OR Equipment (in Rs.)

S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
1	2021-22	Small	21370078.00	0.00	21370078.00	77840564.00	0.00	77840564.00	Yes	ITR - 3, 5, 6
2	2020-21	Small	26431837.00	0.00	26431837.00	101299379.00	0.00	101299379.00	Yes	ITR - 3, 5, 6
3	2019-20	Small	26396347.00	0.00	26396347.00	112435775.00	0.00	112435775.00	Yes	ITR - 3, 5, 6

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	FRUIT JUMP INDIA PRIVATE LIMITED	6TH KM STONE	FRUIT JUMP INDIA PRIVATE LIMITED	JIND ROAD	GANGAN KHERI	HANSI	HISAR	125033	HARYANA	HISAR

Official address of Enterprise

Flat Door Block No.	6TH KM STONE	Name of Premises/ Building	FRUIT JUMP INDIA PRIVATE LIMITED
Village/Town	JIND ROAD	Block	GANGAN KHERI
Road/Street/Lane	HANSI	City	HISAR
State	HARYANA	District	HISAR, Pin : 125033
Mobile	9215131525	Email:	FRUITJUMP@SPGOYALHANSI.IN
Latitude		Longitude:	

National Industry Classification Code(S)

S.No.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	10 - Manufacture of food products	1030 - Processing and preserving of fruit and vegetables	10304 - Manufacture of fruit or vegetable juices and their concentrates, squashes and powder	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal

Yes

Interested to get registered on TReDS Portals(one or more)	Yes
Interested to get registered on National Career Service(NCS) Portal	N/A
Interested to get registered on NSIC B2B Portal	N/A
Interested to get registered on NSIC B2B Portal	N/A
Interested in availing Free .IN Domain and a business email ID	HISAR (HARYANA)
District Industries Centre	KARNAL (HARYANA)
MSME-DFO	21/05/2021
Date of Udyam Registration	05/04/2024
Date of Printing	

IEC Details	
IEC Number	AACCF3914H
IEC Status	Active
IEC Registration Date	21072015
IEC Modification Date	20052023



प्रारूप 1

पंजीकरण प्रमाण-पत्र

कॉर्पोरेट पहचान संख्या : U15122HR2013PTC050941

2013 - 2014

मैं एतद्वारा सत्यापित करता हूँ कि मैसर्स

FRUIT JUMP INDIA PRIVATE LIMITED

का पंजीकरण, कम्पनी अधिनियम 1956 (1956 का 1) के अंतर्गत आज किया जाता है और यह कम्पनी प्राइवेट लिमिटेड है।

यह निगमन-पत्र आज दिनांक बीस नवम्बर दो हजार तेरह को दिल्ली में जारी किया जाता है।

Form 1

Certificate of Incorporation

Corporate Identity Number : U15122HR2013PTC050941

2013 - 2014

I hereby certify that FRUIT JUMP INDIA PRIVATE LIMITED is this day incorporated under the Companies Act, 1956 (No. 1 of 1956) and that the company is private limited.

Given at Delhi this Twentieth day of November Two Thousand Thirteen.

Validity unknown
Digitally signed by ATMA SAH
Date: 2013.11.20 14:42:40
Cert: not available

Registrar of Companies, National Capital Territory of Delhi and Haryana

कम्पनी रजिस्ट्रार, राष्ट्रीय राजधानी क्षेत्र दिल्ली एवं हरियाणा

*Note: The corresponding form has been approved by ATMA SAH, Assistant Registrar of Companies and this certificate has been digitally signed by the Registrar through a system generated digital signature under rule 5(2) of the Companies (Electronic Filing and Authentication of Documents) Rules, 2006.
The digitally signed certificate can be verified at the Ministry website (www.mca.gov.in).

कम्पनी रजिस्ट्रार के कार्यालय अभिलेख में उपलब्ध पत्राचार का पता :

Mailing Address as per record available in Registrar of Companies office:

FRUIT JUMP INDIA PRIVATE LIMITED

270, SECTOR- 6, HANSI,

HANSI - 125033,

Haryana, INDIA





VAKALAT — NAMA

In The Court of Hon'ble National Green Tribunal, Principal Bench, New Delhi
Rakesh Kumar V/s Union of India & ors.

Know All to whom these present shall income that I/We Surender Kumar S/o Deeno Nath Auth. Sign. of Fruit Jump India (P) Ltd. at 6th Milestone, Jind Road, Hansi, Haryana

Do here appoint

Surender Soni & Randhir Kumar,
Advocates,

En No. D- 1809/2001, D-3227/2011
Ch. No. 276, Old Block- IInd, Delhi High Court, New-Delhi
(M.) 98184-03688, 91234-16910
Email: soni.surenderk13@gmail.com

[Here in after called the advocate) to be my/our Advocate in the noted case and authorize him:- to act appear and plead in the above noted case in this court or in any other Court or tribunal in which the same may be tried or heard and also in the appellate Courts.

To Sign, file and present pleading, replications, appeals, cross objection or petitions or executions revision restoration withdrawals compromise or other petitions replies, objections or affidavits or other documents as may be deemed necessary proper for the prosecution of the said case in all stages.

To file and take back documents.

To Withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution processing.

To appoint any other Legal Practitioner authorizing him to exercise the power and authorities hereby conferred upon the advocate whenever he may think fit do and to sign the power of attorney on out behalf.


And I/We the undersigned do hereby agree to ratify and confirm acts done by the Advocate or his substitute in the matter as my/our own act as it is done by me/us to all intents and purpose.

And I/We the undertaken that I/We or my/our duly authorized agent would appear in Court on all hearing and will inform the advocate for appearance. When the case is called.

And I/We the undersigned to hereby agree not to hold the advocate or his substitute responsible for result of aid case in consequence of his absence from the Court when the said case is called up for hearing or for any negligence of said advocate or his substitute.

And I/We undersigned to hereby agree that in the event of the whole or one part of the fees agreed by me/us to be paid to the Advocate remaining unpaid. He shall be entitled to withdraw from the prosecution of the said case until the same is pad-up. If any costs are allowed for an adjournment the Advocate would be entitled to the same.

In the witness where of I/We do hereby set my/our hands to these presents of which have been understood by me/us this 3rd of Jan, 2025


 Advocate


For Fruit Jump India Pvt. Ltd.
 Client

Director

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Surender Soni <soni.surenderk13@gmail.com>

Reply on behalf of Respondents no. 26,38,39,45,49,57,90 in case no. OA No.582/2024

1 message

Surender Soni <soni.surenderk13@gmail.com>
To: pulkit Kapoor099@gamil.com

Wed, Jan 22, 2025 at 3:33 PM

Rakesh Kumar versus The Union Of India pending Before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.


We refer to the matter above and confirm that we act for Respondents no. 26,38,39,45,49,57,90 in this matter.


The O.A. mentioned above is listed for hearing on 17-2-2025 at 10.00 am to answer the application and to file the written statement.

(Note: Pdf of Written Statement along with copy of documents is also attached with this email.)

Regards,

Attachments below:

 Respondent 57_compressed_compressed.pdf

 Respondent 90_compressed.pdf


5 attachments

 **Respondent 26.pdf**
5742K

 **Respondent 38.pdf**
5536K

 **Respondent 39.pdf**
6346K

 **Respondent 45.pdf**
5315K

 **Respondent 49_compressed.pdf**
2594K